

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

Original Application No. 591 of 1993

Date of decision: February 21, 1994

J. Sobanti Sahu

...

Applicant

Versus

Union of India & Others

...

Respondents

(FOR INSTRUCTIONS)

1. Whether it be referred to the reporters or not? No.
2. Whether it be circulated to all the Benches of the No. Central Administrative Tribunals or not?

(H. RAJENDRA PRASAD)
MEMBER (ADMINISTRATIVE)

21 FEB 94

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Jasobanti Sahu	...	Applicant
Union of India & Others	Versus	Respondents
For the Applicant	...	M/s S.Misra-1, S.N.Mishra, S.K.Nayak-2, R.C.Praharaj, B.Sahu, Advocates.
For the Respondents	...	Mr.Ashok Misra, Senior Standing Counsel(Central).

CORAM:-

THE HONOURABLE MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

JUDGMENT

H. RAJENDRA PRASAD, MEMBER (ADMN.) In this case, the applicant's mother (who is the widow of deceased Government servant) was in fact directed to apply for a compassionate appointment in respect of her daughter six months prior to the due date of the applicant attaining the age of 18 years. On reaching the said age by the applicant, her mother applied for consideration of the case. The same was considered and recommended to - and also by - the Circle Relaxation Committee. None found her ^{un}_{the father} suitable. There are strong and valid grounds for which the delay in applying has taken place in this case. That being so, I cannot uphold the objection of the authority that the case was time-barred because ^{the father} of the petitioner had passed away 14 years ago. This reasoning does not seem to be just or correct. It is, therefore, directed that steps be taken to give a suitable appointment to the applicant commensurate with her educational

qualifications within sixty days from the date of receipt of a copy of this judgment, by projecting if necessary, all the facts of her case properly to the higher authority.

2. This order is passed after hearing learned counsel for the petitioner and Mr. Ashok Misra, learned Senior Standing Counsel (central).

3. Thus, the application stands allowed leaving the parties to bear their own costs.

MEMBER (ADMINISTRATIVE)

21 FEB 94

Central Administrative Tribunal,
Cuttack Bench, Cuttack.

K. Mohanty/21.2.1994.